

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 887  
(To be answered on the 21<sup>st</sup> November 2019)**

**LANDING CHARGES FOR AIRCRAFT**

**887. SHRI PANKAJ CHAUDHARY**

**Will the Minister of CIVIL AVIATION**

नागर विमानन मंत्री

**be pleased to state:-**

- (a) whether the airlines companies have to pay landing charges at the airports which are under the jurisdiction of Defence and if so, the details thereof;
- (b) whether the Government proposes to do away with it to promote regional connectivity;
- (c) if so, the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

**(Shri Hardeep Singh Puri)**

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**(a): Yes, Sir. The Defence Authorities collect the landing charges at Civil Enclaves as per the Aeronautical Information Circular issued by the Directorate General of Civil Aviation.**

**(b) to (d): The Ministry of Defence has been requested to consider exemption from landing charges on aircraft with a maximum certified capacity of less than 80 seats, being operated by domestic scheduled operators at Defence airfields.**

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